

1	2	3
10	Shivang Homoeo Medical College, Bhopal	The assistance to private institution can be provided through scheduled banks. The proposal are pending for the appraisal by the scheduled banks.
11	SGM Ayurveda Medical College and Hospital, Saheri, Ghazipur	-do-
12	Shri Mahavir Medical College of Yogic Sciences and Research, Paras Nagar, Durg	-do-
13	SGM Unani medical College and Hospital, Saheri, Ghazipur	-do-
14	Ayurveda Seva Samitee, Yeotmal	-do-
15	Dr. V.V. Patil Foundation Ahamadnagar, Ayurveda College and Shri Eknath Rugnalaya, Ahmednagar	-do-
16	Ashtang Ayurveda Mahavidyalaya, Pune	-do-

From records, it appears that no proposal for assistance to new institution is pending in the Department.

Female foeticide

†3133. DR. PRABHA THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there has been decrease in cases of female foeticide after the formation of stringent rules and law and if so, the State-wise and year-wise data of the last three years in this regard;

(b) the names of the States where maximum number of incidents of female foeticide being reported and the reasons therefor; and

(c) the names of the States where the percentage of females has gone down as compared to males as a result of female foeticide alongwith State-wise details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) As per the National Crime Record Bureau (NCRB), total of 86, 125 and 96 cases were reported in the country during 2005, 2006 and 2007 respectively; State/UTs wise details of cases reported are given in Statement-I. [Refer to Statement appended to answer to USQ 3130, Part (a)].

†Original notice of the question was received in Hindi.

Punjab reported the highest number of 35 cases of foeticide in 2007, followed by Rajasthan (16), Madhya Pradesh (10) and Chhattisgarh (10). State-wise details of male's female's sex ratio in 1991 and 2001 are given in Statement-II.

Statement-II

State/UT wise Sex Ratio and Child Sex Ratio during 1991 and 2001

India and State/Union territory*/District	Sex ratio		Child Sex Ratio	
	1991	2001	1991	2001
1	2	3	4	5
INDIA	927	933	945	927
Jammu and Kashmir	896	892	NA	941
Himachal Pradesh	976	968	951	896
Punjab	882	876	875	798
Chandigarh*	790	777	899	845
Uttaranchal	936	962	948	908
Haryana	865	861	879	819
Delhi*	827	821	915	868
Rajasthan	910	921	916	909
Uttar Pradesh	876	898	927	916
Bihar	907	919	953	942
Sikkim	878	875	965	963
Arunachal Pradesh	859	893	982	964
Nagaland	886	900	993	964
Manipur	958	978	974	957
Mizoram	921	935	969	964
Tripura	945	948	967	966
Meghalaya	955	972	986	973
Assam	923	935	975	965
West Bengal	917	934	967	960
Jharkhand	922	941	979	965
Orissa	971	972	967	953
Chhattisgarh	985	989	974	975
Madhya Pradesh	912	919	941	932
Gujarat	934	920	928	883

1	2	3	4	5
Daman and Diu*	969	710	958	926
Dadra and Nagar Haveli*	952	812	1013	979
Maharashtra	934	922	946	913
Andhra Pradesh	972	978	975	961
Karnataka	960	965	960	946
Goa	967	961	964	938
Lakshadweep*	943	948	941	959
Kerala	1,036	1,058	958	960
Tamil Nadu	974	987	948	942
Pondicherry*	979	1,001	963	967
Andaman and Nicobar Islands*	818	846	973	957

Source: Census 1991 and 2001, O/O Registrar General of India

*Union Territory

Imported therapeutic food for NRHM

3134. SHRI SYED AZEEZ PASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some international agencies have interfered with established norms of national flagship programmes such as NRHM/RCH by importing and providing a branded 'ready to use therapeutic food' over the last one year;

(b) if so, what action has been taken in respect of the imported food; and

(c) what measure Government has taken to safeguard national flagship programmes from such interference by vested commercial interests in future?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) As per information received from the Ministry of Women and Child Development, 'Ready To Use Therapeutic Food' (RUTF) was imported by UNICEF India into the country costing approximately Rs. 11.50 crores.

The whole issue was examined in consultation with the Ministry of External Affairs.

The Government of India has asked UNICEF India to send all stocks of RUTF procured by them out of the country latest by 15.6.2009. UNICEF India, and not the Government of India, has been deemed responsible for all legal liabilities and financial implications arising out of procurement and distribution of RUTF and UNICEF India shall restore funds of equivalent value of the stocks of RUTF sent back from India to the UNICEF – Government of Country Programme latest by the end of July, 2009. In respect of multi -micronutrient sprinkles, that have not been